

FIR NO. 0144/21
State vs. Ilyas
PS Krishna Nagar

22.04.2021

Present:- Ld. APP for the State through VC.
Sh. Shakir Hussain, Id. Counsel for the accused through VC.
IO is present through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ilyas.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 13.04.2021. Ld. Counsel has further submitted that accused has been falsely implicated by the complainant in the present case and nothing incriminating has been recovered from the accused. The Id. counsel further submitted that the true facts of the case are that two brothers of the present accused have been chargesheeted in a murder case in which the complainant is an eye witness. Further, the complainant is also the relative of the victim in the said murder case. The Id. counsel has contended that the complainant has made the allegations in the present FIR simply so that the brothers of the accused are not enlarged on bail in the aforesaid murder case. The Id. counsel also submitted that the present accused is not involved in the abovementioned murder case and he lives separately from his brothers. The Id. counsel further submitted that the accused is in custody since 13.04.2021 and no investigation remains pending qua him. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and there is every possibility that the accused can harm the complainant.

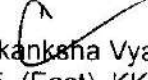
Heard both the parties.

In the present case, as per the FIR the complainant was threatened by the accused on 21.11.2020. Further, the complainant has alleged that the accused showed him a katta and threatened him not to give evidence against his brothers in the aforesaid murder case. Clarifications were sought from the IO and he joined the proceedings through VC. The IO submitted before the court that a complaint was made by the complainant qua the allegations made in the present FIR in December, 2020. The FIR itself has been lodged only on 12.04.2021 and the accused was arrested the next day itself. Evidently the accused is no more required for investigation. He is already in custody since 13.04.2021. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 30,000/-**

with one surety in the like amount subject to the conditions that :-

1. The accused will not contact the complainant in any manner.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/22.04.2021

FIR NO. 367/20
State vs. Mukul Arya
PS Shakarpur
22.04.2021
Draft...

Present:- Ld. APP for the State through VC.


Sh. Ashok Kumar, Id. counsel for the applicant through VC.

Application perused.

Status report received from the Jail superintendent concerned. Copy of the same be supplied to the Id. counsel.

Application stands disposed off.

Order be uploaded to the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/22.04.2021

State vs. Gulzar
FIR No. 110/21
U/s 379/411/34 IPC
PS PIA

22.04.2021

Present:- Ld. APP for the State through VC.
Sh. Ikrar Siddique, Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Gulzar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 31.03.2021. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. Investigation has been completed in the present case. Ld. Counsel for the accused also submitted that co-accused Nazamuddin has already been granted bail. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

In the present case, the accused is in J/C since 31.03.2021. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/22.04.2021


Letter no.2610/UT/2021 dated 13.04.2021.
FIR NO. 5652/21
PS Shakarpur
State vs. Abhishek
U/s 379/411 IPC

22.04.2021

Present:- Ld. APP for the State through VC.

I have perused the abovementioned Letter no.2610/UT/2021 dated 13.04.2021 received from Gautam Budh Nagar Jail. As per the said letter, there is a minor omission regarding mentioning of the concerned PS in the residence of the accused in the release warrant, the accused has not been released qua the present case. The Ahlmad is directed to send a fresh release warrant qua the accused Abhishek pertaining to the abovementioned FIR after mentioning his address as mentioned in the chargesheet of the said FIR.

Copy of this order be sent to the Jail Superintendent concerned.


(Aakanksha Vyas)

MM-5, (East) KKD Court
Delhi/22.04.2021

State vs. Sunny Kumar
FIR NO. 5821/20
PS Kalyanpuri
U/s 379/411 IPC
22.04.2021

Present:- Ld. APP for the State through VC.
Sh. Abhishek Kumar, Id. counsel for the accused through VC.
This is an application seeking regular bail u/s 437 Cr.P.C moved
on behalf of accused Sunny Kumar.

Bail application perused. Reply filed by IO also perused.
Ld. Counsel has submitted that accused has been falsely implicated in
the present case. Further, recovery shown from the accused, if any, has been
planted upon him. Ld. counsel further submitted that the accused was granted
interim bail on 15.04.2021 and at present case he is out on interim bail. Further,
the Id. counsel also submitted that the accused is having medical issues and
he has been recently operated upon on 13.04.2021 in Ram Manohar Lohia
Hospital. In support of his submissions, the Id.counsel has annexed the
medical documents of the applicant/ accused. Ld. Counsel has also submitted
that accused is no more required for the purpose of investigation. Accused is
ready to furnish reliable surety.


Ld. APP for the State has opposed the bail application of the
accused stating that the allegations are serious in nature. Further, stolen
property of the present case has been recovered from the accused and he can
commit similar offence in future.

Heard both the parties.

In the present case, case property in the present case has already
been recovered. Chargesheet has already been filed in the present case. Trial
is likely to take time. Further, the aspect of de-congestion of jails in light of
Covid-19 pandemic is also a relevant consideration. Keeping in view the facts
and circumstances of the case, accused is admitted to Court bail on furnishing
of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount**
subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is
the accused.
2. He will not try to tamper with the evidence and will not try to
contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent
to the Id. Counsel for the accused on his email ID and the same be uploaded
on the Delhi District Court Website today itself.


(Aakanksha Vyas)

Link MM, (East) KKD Court
Delhi/22.04.2021


State vs. Bablu Gautam @ Sachin
FIR NO. 445/11
PS Krishna Nagar

22.04.2021

Present:- Ld. APP for the State through VC.
Sh. Faimuddin, Id. counsel for the applicant through VC.
Application perused. In view of the averments made in the
application, application stands allowed.

Let the original FD be released to the rightful owner/
endorsement cancelled as per rules.

Copy of this order be sent to the Id. Counsel for the
accused on his email ID and the same be uploaded on the Delhi
District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/22.04.2021

State vs. Suraj Soni
FIR NO. 83/21
PS Krishna Nagar
U/s 406/506/34 IPC

22.04.2021

Present:- Ld. APP for the State through VC.
Sh. Pratap Singh Parmar, Id.counsel for the applicant
through VC.

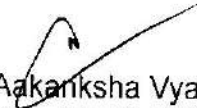
SI Dhananjay is present through VC.

Application perused. Reply of IO perused.

Let the jamatalashi articles of applicant/ accused Suraj
Soni be released as per personal search memo , if the same are no
more required for investigation.

Application stands disposed off.

Copy of this order be sent to the Id. Counsel for the
applicant on his email ID and the same be uploaded on the Delhi
District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/22.04.2021